

institutions is laid on the Table of the House. [See Appendix V, annexure No. 10.]

HOUSES BUILT FOR DISPLACED PERSONS

*869. **Shri N. L. Joshi:** (a) Will the Minister of Rehabilitation be pleased to state how many new houses for displaced persons have been constructed so far and at what cost?

(b) How much of the cost of build- ings has been recovered so far from the displaced persons?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) The attention of the hon. Member is invited to the reply given by me to parts (a) and (b) of Unstarred Question No. 94 by Shri Vidyalankar on the 13th November, 1952.

(b) The information is being collected and will be laid on the Table of the House in due course.

SOAP FACTORIES

*870. **Shri Kelappan:** Will the Minister of Commerce and Industry be pleased to state:

(a) the names of the foreign soap concerns manufacturing soap in India;

(b) the total installed capacity of the soap factories in India and also the actual production during 1949, 1950 and 1951 giving separate figures for Indian and foreign concerns;

(c) whether the Palmolive Soap Company has recently purchased a factory in Baroda; and

(d) whether the Lever Brothers are starting a new factory at Podur in Trichinopoly?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Presumably the hon. Member desires to know the names of the Indian Soap firms which are known to have foreign investment. On this basis a statement is laid on the Table of the House. [See Appendix V, annexure No. 11.]

(c) Government have no information.

(d) Government have no information.

DIPLOMATIC IMMUNITY

*871. **Shri K. Subrahmanyam:** (a) Will the Prime Minister be pleased to state the number of persons, country-wise who are enjoying diplomatic immunity in India?

(b) How many of them, again country-wise, are not directly associated with foreign embassies but are here on special invitation by the Government for specific purposes?

(c) Has there been any instance of misuse of diplomatic immunity during 1952?

(d) If so, what action has been taken in the matter?

The Deputy Minister of External Affairs (Shri Asit K. Chanda):

(a) A statement containing the required information has been placed on the Table of the House. [See Appendix V, annexure No. 12.] The families of the persons mentioned in the statement are also entitled to immunity, but information regarding their number is not available.

(b) The question does not arise, as diplomatic immunity is enjoyed only by diplomatic envoys, their families and suites, although certain other persons, as for example, officials of the United Nations, may also be accorded a certain degree of immunity from legal process.

(c) and (d). There has been no instance which can be described as that of misuse of diplomatic immunity; there have, however, been cases of breach of law, as for example, violations of traffic rules by diplomats, and appropriate representations have been made in such cases through diplomatic channels.

HEDGE TRADING IN COTTON

*872. **Shri S. N. Das:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government are going to allow hedge trading in cotton;

(b) if so, from when hedge trading has been permitted;

(c) whether any conditions are going to be attached;

(d) if so, what are those conditions; and

(e) what is the present position with regard to the existing stock, demand and supply?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). The Government have already announced that hedge trading will be permitted from the middle of December 1952.